1	2	3	4	5
18	Mizoram	14	9	16
19	Nagaland	5	24	15
20	Orissa	490	1,644	367
21	Punjab	0	0	0
22	Rajasthan	3,055	1,400	79
23	Sikkim	10	32	27
24	Tamil Nadu	185	121	6
25	Tripura	75	301	383
26	Uttar Pradesh	1,268	2,002	436
27	Uttarakhand	72	132	159
28	West Bengal	1,109	1,497	914
	GRAND TOTAL	11,336	14,454	7,896

Irregularities in MGNREGS work

259. SHRI NANDI YELLAIAH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether common irregularities like faking of old assets, roads and wells as new and spiriting away the allocation is taking place in the rural development under Mahatma Gandhi National Rural Employment Guarantee Scheme MGNREGS;

(b) if so, the various measures taken by Government to curb such irregularities; and

(c) whether money is also being pocketed by inflating the scale of worklike construction of bunds and digging, while muster rolls have been cooked-up to make fraudulent withdrawals, directly sabotaging the very cause for creating rural employment?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) Cases of irregularities in the implementation of Mahatma Gandhi NREGA have been reported to the Ministry. With a view to curb such irregularities, the following measures have been taken:

(i) Orders dated 7.9.2009 have been issued directing all State Governments for setting up of the office of Ombudsman at district level for redressal of grievances in a time bound manner.

(ii) A Web enabled Management Information System (MIS) (www.nrega.nic.in) has been made operational which places all critical parameters such as job cards, muster rolls, wage payments, number of days of employment provided and works under execution online for monitoring and easy public access for information.

(iii) Wage disbursement to NREGA workers through Banks/Post Office accounts has been made mandatory to ensure proper disbursement of wages to NREGA workers. 9.19 crore bank/post office accounts have been opened so far.

(iv) The Ministry has accorded utmost importance to the organization of Social Audits by the Gram Panchayats and issued instructions to the States to make necessary arrangements for the purpose. Modifications have been made in para 13 of Schedule-I of the Act to provide for procedures on conducting social audits. The Ministry has issued instructions to the State Governments for enforcement of the new social audit provisions under NREGA.

(v) Scheme of Independent Monitoring by eminent citizens has been introduced. 60 Eminent Citizens have been empanelled and have been allocated districts for making field visits.

(vi) District level Vigilance and Monitoring Committees have been set up for monitoring of rural development programmes including NREGA.

Diversion of funds under MGNREGS Scheme

260. SHRIMATI VIPLOVE THAKUR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has received any complaints regarding diversion of funds released under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) to some States including Himachal Pradesh during the last three years and the current year;

(b) if so, the details thereof, State-wise; and

(c) the details of persons along with their names and designation against whom action has been taken or is being taken so far by the Central Government or the State Governments?